

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 41/MP/2024**

- Subject : Petition under Section 79 of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 14.03.2016, seeking extension of Scheduled Commercial Date of Operation of North Karanpura- Chandwa (Jharkhand) 400 kV D/c transmission line ,400/220 kV, 2x500 MVA sub-station at Dhanbad and LILO of both circuits of Ranchi-Maithon RB 400 kV D/c line at Dhanbad and compensation on account of occurrence of Force Majeure, Change in Law and Change in Scope events, and other consequential reliefs.
- Petitioner : North Karnapura Transco Limited (NKTL)
- Respondents : Jharkhan Bijli Vitran Nigam Limited and Ors.
- Date of Hearing : **19.4.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties Present : Shri Hemant Singh, Advocate, NKTL  
Ms. Ankita Bafna, Advocate, NKTL  
Shri Harshit Singh, Advocate, NKTL  
Shri Sanjeev Thakur, Advocate, NKTL  
Shri Akshayvat Kislay, CTUIL  
Ms. Priyansi Jadiya, CTUIL  
Shri Lashit Sharma, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking extension of the Scheduled Commercial Operation Date of North Karanpura-Chandwa (Jharkhand) 400 kV D/c transmission line, 400/220 kV 2x500 MVA sub-station at Dhanbad and LILO of both circuits of Ranchi-Maithon RB 400 kV D/c line at Dhanbad and compensation on account of the occurrence of Force Majeure, Change in Law events and change in scope along with other consequential reliefs.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.
- (b) The Respondents to file their reply, if any, within ten weeks with a copy to the Petitioner, who may file its rejoinder, within six weeks thereafter.
- (c) The Petitioner to file on an affidavit, within four weeks, the following information:
  - (i) Single Line Diagram (SLD) of the transmission scheme with upstream

and downstream interconnecting transmission system.

(ii) Present status of upstream and downstream interconnecting transmission system.

(iii) Status of payment of the transmission charges in respect of the transmission scheme.

(iv) Copy of CEA approval for energization for each element.

(v) Copy of POSOCO trail run Certificate for each element.

(vi) Copy of the letter issued to LTTC in respect of declaration of COD/Deemed COD of the Transmission Element.

(vii) Summary of Force Majeure Events in the following table:

S. No.	Particulars of the Force Majeure event	Original timeline as per plan of Petitioner for the activity		Actual Timeline for the activity		Effective delay (Excluding the time period planned to execute the event) due to FM event	Date of Occurrence of Force Majeure event	Date by which notice was required to be served to the LTTCs as per the TSA	Date of serving the notice to the LTTC
		From	To	From	To				

(viii) Summary of Change in Law events in the following table:

S. No.	Particulars of the Change in Law event	Date of Occurrence of Change in Law event	Date by which notice was required to be served to LTTCs as per the TSA	Date of serving the notice to the LTTC

(ix) What is the exact date of SCOD (in form of DD/MM/YYYY) of each element, as per extended SCOD by CEA vide Minutes of the meeting held on 23.4.2019.

(x) The Petitioner is seeking to grant liberty to approach this Commission for seeking appropriate reliefs for ongoing delay caused in commissioning of North Karanpura–Gaya 400 kV D/c transmission line (NK-G line) after commissioning of the same. However, in the Petition, while providing the details of Force Majeure events, the SCOD of the NK-G line and actual COD have been indicated as 30.9.2019 and 14.9.2023 respectively. Clarify the status of the commissioning of the NK-G line and if the same has been commissioned, confirm whether the Petitioner wants to raise the issues of this line, if any, in the present Petition only or through a separate Petition.

3. The Petition will be listed for the hearing on **13.8.2024**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**